

particular sector where the work has been taken on hand, I shall furnish him the answer.

Dr. Ram Subhag Singh : What is the expenditure that is going to be incurred on that particular sector?

Shri T. T. Krishnamachari : May be in the region of something less than a crore of rupees.

Shri Jaipal Singh : Are the housing plans for Rourkela and Bhilai in the hands of the same concern or the same body of architects and are they Indian architects or foreign architects?

Shri T. T. Krishnamachari : So far as Rourkela is concerned I do not think they are in the hands of foreign architects. So far as Bhilai is concerned it has yet to be decided whether we are going to use the same architects or some body else.

Shri M. L. Dwivedi : At what stage is the work at present?

Shri T. T. Krishnamachari : The houses are rising.

Yemmiganur Co-operative Weavers Production and Sale Society

*1571. **Shri Gadilingana Gowd :** Will the Minister of Commerce and Industry be pleased to state :

(a) the amount of grants and loans sanctioned up to-date out of the Handloom Cess Fund to the Yemmiganur Co-operative Weavers Production and Sale Society for the various schemes; and

(b) the basis on which the grants and housing subsidies are paid to Weavers' colonies run by the Society?

The Minister of Industries (Shri Kanungo) : (a) No loan has been sanctioned to the Society. A subsidy of Rs. 50,625/- has been given for the Society's Housing colony.

(b) Subsidy for the housing colony scheme of the Society is given on the basis of 25% of a ceiling of Rs. 5,000 per house.

Shri Gadilingana Gowd : May I know if it is the policy of the Government to grant these subsidies to houses constructed about 7 or 8 years ago; if so, will the Government consider giving such subsidies to all other weavers in the country?

Shri Kanungo : The problem is with regard to housing projects by co-operative societies. If there are any co-operative societies which have started housing schemes that will be considered on merits.

Shri Kamath : Has the handloom industry started looking up since the senior Minister publicly announced some time ago that he had become a complete convert to the philosophy of the handloom?

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari) : Sir, my hon. friend has a very fertile imagination. I should like him to exercise it a bit.

Textile Mills in Pondicherry

*1573. **Shrimati Renu Chakravartty :** Will the Prime Minister be pleased to state :

(a) the terms of the bi-partite agreement between labour and management signed on the 24th April, 1955 in the presence of the Chief Commissioner and senior officers of the Textile Department of the Government of India for the reopening of the textile mills in Pondicherry; and

(b) how far these terms have been implemented ?

The Deputy Minister of External Affairs (Shri Anil K. Chanda) : (a) Copies of the Agreement are placed on the Table of the House. [See Appendix VIII, annexure No. 60].

(b) As far as the State Government is concerned it has fully implemented the terms of the Agreement. An Arbitration Committee with a senior judge of the Government of Madras as Chairman and the Director of Textile Production of Bombay as Member have been appointed to settle all outstanding disputes between the management and labour.

Shrimati Renu Chakravartty : Since the question of pension was subject to this Arbitration Committee and since it was supposed to submit its report by the 31st August, may I know whether the disputes regarding pension have been amicably settled?

Shri Anil K. Chanda : The Committee had its first sitting on 24th August, 1955 and we expect them to give their award in the course of the next six to eight weeks.

Shrimati Renu Chakravartty : The maintenance of the employment at the present level is made subject to orders secured by the mills. In view of the fact that Pondicherry mills depended largely on the East African market of the French Empire, has the Government of India taken any responsibility for placing orders to prevent retrenchment the philosophy of which is embodied in that agreement?